नेता सदन (श्री थावर चन्द गहलोत): ठीक है, सर।

MR. CHAIRMAN: Now, it is Question Hour. No; these are supplementary questions. Whoever has raised the hand, their names are being written.

ORAL ANSWERS TO QUESTIONS

Status of Polavaram Project

*226. SHRI V. V1JAYASAI REDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government has approved and issued notification of second Detailed Project Report (DPR) of Polavaram Project with an estimated cost of ₹55,548 crores;

(b) whether it is also a fact that Technical Advisory Committee (TAC) met recently in Delhi;

(c) if so, the details of the outcome of the TAC and the plans of Ministry to move forward in this regard; and

(d) the reasons for reducing revised estimates from ₹58,000 crores to ₹55,548 crores?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The Government of Andhra Pradesh submitted Revised Cost Estimates (RCE) for ₹57,297.42crore at 2017-18 price level to Central Water Commission (CWC) in January, 2018. The Advisory Committee on Irrigation, Flood Control & Multipurpose Projects of the Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti (formerly Ministry of Water Resources, River Development & Ganga Rejuvenation) in its 141st meeting held on 11.02.2019 accepted the Revised Cost Estimate (RCE) of the Polavaram Irrigation Project for ₹55,548.87 crore at 2017-18 Price level (PL) of which cost of irrigation component is ₹50,987.96 crore. The approved RCE has reduced mainly on account of reconciliation in estimated cost of

certain land under submergence, land for which compensation is payable, cost of remaining works as per relevant schedule of rates, etc.

Further, a Revised Cost Committee has been constituted by the Ministry *vide* letter dated 02.04.2019 to examine the cost escalation of Polavaram Irrigation Project (PIP) as per the instructions issued by MoF vide O.M. dated 5.8.2016.

(MR. CHAIRMAN *in the Chair*)

SHRI V. VIJAYASAI REDDY: My first supplementary is: Is it true that the gross irregularities and misappropriations have taken place in the implementation of rehabilitation and resettlement of the displaced families under the Polavaram Project between 2014-19, under the erstwhile Government?

MR. CHAIRMAN: Please. ...*(Interruptions)*... There will be three supplementaries.

SHRI V. VIJAYASAI REDDY: If so, I would like to know whether it is an apt case for a CBI enquiry and whether the Government is contemplating to entrust the investigation to the CBI.

(MR. DEPUTY CHAIRMAN *in the Chair*)

श्री गजेन्द्र सिह शेखावत: माननीय उपसभापति महोदय , जहाँ तक resettlement and rehabilitation का विषय है, राज्य सरकार प्रत्यक्ष रूप से उस विषय को देख रही है और वही उसके लिए जिम्मेदार है। इस सम्बन्ध में जितनी भी grievances आ रही हैं, उनके लिए राज्य सरकार ने Grievance Redressal Mechanism बनाया हुआ है, जिसमें उस प्रभावित जिले का जिलाधिकारी और उसके अलावा अन्य अधिकारी भी हैं। उसके अन्दर जो tribal area आता है, उस tribal area में जो R&R issues आ रहे हैं, जो इस तरह की grievances आती हैं, उनको settle करने के लिए भारत सरकार के जनजातीय कार्य मंत्रालय के सचिव की अध्यक्षता में भी एक कमेटी का निर्माण किया गया है। राज्य सरकार की तरफ से या किसी भी तरफ से इस तरह की कोई भी सूचना केन्द्र सरकार के पास अभी उपलब्ध नहीं है।

श्री उपसभापति: दूसरा सप्लीमेंटरी।

SHRI V. VIJAYASAI REDDY: Sir, the Polavaram Project has crossed all the hurdles and it has been cleared by almost all water commissions; by the Central Water Commission everything what not by all the agencies. If such is the case, then the Advisory Committee on Irrigation, Flood Control & Multipurpose Projects cleared the revised DPR...

MR. DEPUTY CHAIRMAN: Please put the question.

SHRI V. VIJAYASAI REDDY: The project cost has been arrived at ₹ 55,000 and odd crores. In such a scenario, I would like to know from the hon. Minister as to what are the reasons for setting up of Revised Cost Estimate Committee which will take another one year or so to give its report.

MR. DEPUTY CHAIRMAN: Vijayasai Reddy*ji*, please put your question.

SHRI V. VIJAYSAI REDDY: That is the question. I would like to know where the necessity is and how much time the Ministry will take to send the proposal to the Finance Ministry for its approval.

श्री गजेन्द्र सिंह शेखावत: माननीय उपसभापति महोदय, Andhra Pradesh Reorganization Act के अनुसार 1.04.2014 को जो cost project की गयी थी, उसका जो irrigation component था, वह component भारत सरकार को bear करना था। उसमें से भी पहले जो 5,000 करोड़ रुपए से कुछ अधिक का खर्च हो चुका था, उसको माइनस करने के बाद 7,168 करोड़ रुपए भारत सरकार की committed liability थी। वर्तमान में अभी नई cost calculation के आधार पर जो claim राज्य सरकार ने file किया है, उसको हमने Finance Ministry को भेजा था। Finance Ministry के circular के आधार पर Joint Secretary की अध्यक्षता में एक कमेटी गठित की गई है, जिसकी एक मीटिंग already हो गई है। यह Finance Ministry का 5.08.2016 का circular है। उसके आधार पर हमने कमेटी बना दी है, जिसकी एक मीटिंग पिछले महीने की 26 तारीख को हुई है। आने वाले समय में हम प्रयास करेंगे कि उसकी मीटिंग जल्दी हो और उसके बारे में निर्णय आ जाए। इसके अतिरिक्त Finance Ministry ने राज्य सरकार को इस सम्बन्ध में एक और निर्देश दिया था कि जो खर्च 2014 से पहले हो चुका है, जो 5,000 करोड़ रुपए से कुछ अधिक है, वह एक बार उस खर्च का audit करके उसकी audited balance sheet प्रस्तुत करे। उसमें से लगभग 3,000 करोड़ रुपये का ऑडिट हम करवा चुके हैं, लेकिन अभी शेष राशि का ऑडिट होना बाकी है। मैं आग्रह करूंगा कि यदि राज्य सरकार भी उसमें शीघ्रता के साथ काम करे, तो इस revised cost estimation की कार्यवाही को हम ज्यादा शीघ्रता से कर सकेंगे।

SHRI G.V.L. NARASIMHA RAO: Sir, through you, i would like to ask the hon. Minister as to whether any investigating body or expert committee is looking into the specific complaints related to rehabilitation and resettlement because there are serious observations in the C&AG report.

श्री गजेन्द्र सिंह शेखावत: उपसभापति महोदय, मैंने पहले प्रश्न के उत्तर में बताया था और ठीक वही बात मैं फिर दोहराना चाहता हूं कि Collectors की अध्यक्षता में States ने इस तरह कमेटीज़ बना रखी हैं, जो इन सारे grievances का redressal करती हैं। अभी तक यदि इस तरह की कोई भी शिकायत भारत सरकार के पास प्राप्त होती है, तो चूंकि project का completion

और उसको पूरा करने का onus राज्य सरकार पर है, तो हम राज्य सरकार की relevant Committee को तुरन्त उसे भेजते हैं। जैसा मैंने बताया कि जो जनजातीय क्षेत्र की समस्याएं आई हैं, उसके लिए भारत सरकार के अनुसूचित जाति/जनजाति मंत्रालय के सचिव की अध्यक्षता में, we have already formed a Committee.

SHRI D. RAJA: Sir, my question is about the affected people whose number will be five lakhs. Polavaram Project is a Central project. It is not a State project. If that is so, my question is: Will the Government constitute a committee to reassess the relief fund and rehabilitation given to the people and to look into the concerns expressed by the affected people? It is a Central project and you cannot simply shift to the State Governments. You answer as to whether the Central Government will constitute a committee.

SHRI GAJENDRA SINGH SHEKHAWAT: It is a Central Government project as per the Andhra Pradesh Reorganisation Act. But it is being done by the State Government. The R&R issues are to be taken care of by the State Government and the package which is being decided, उसमें per affected family को 6,36,000 रुपये दिए जाते हैं, plus जिनका cattle shed affect हो रहा है, उनको addition में 25,000 रुपये और दिए जाएंगे, ऐसा सुनिश्चित हुआ है।

SHRI JAIRAM RAMESH: Sir, the hon. Minister has said that the approved revised cost estimates is ₹ 50,000 odd crores. Does it mean that since the Andhra Pradesh Reorganisation Act says that the Polavaram Project is a national project,—the definition of a national project is, 90 per cent of the expenditure is borne by the Central Government—the 90 per cent of ₹ 50,000 crores will come from the Central Government for the Polavaram Project?

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, the revised cost estimates is being processed by the TAC (Technical Advisory Committee). जितने भी inter-State River projects बनते हैं या कोई भी national project बनते हैं, उनके लिए TAC के approval की आवश्यकता होती है, लेकिन TAC के approval का अभिप्राय यह नहीं है कि भारत सरकार उसको शत-प्रतिशत own करके, उसका पूरा पैसा देगी। यह matter हमने Finance Ministry को refer किया है, उसी के आधार पर यह तय किया जायेगा। जैसा मैंने पहले कहा कि Finance Ministry ने एक कमेटी को form किया है, इसके अलावा स्टेट को भी कुछ directions दिए थे, जिनकी चर्चा मैंने अपने पहले प्रश्न के उत्तर में की है। स्टेट से सारी औपचारिकताएं पूरी होने के बाद, Ministry of Finance इस विषय में आगे का निर्णय करेगी।